

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 42/MP/2019

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 8(5) and 8(6) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 read with Clause 4 of the Bulk Power Transmission Agreement dated 8.1.2010 read with Clause 12 of the Bulk Power Transmission Agreement entered into between PGCIL and various Electricity Boards for the Western Region dated 31.3.1999, Clause 14 of the Bulk Power Transmission Agreement entered into between PGCIL and various State Electricity Boards for the Eastern Region dated 16.9.2004 and Clause 13 of the Bulk Power Transmission Agreement entered into between PGCIL and Haryana Vidyut Prasaran Nigam Limited for the Northern Region dated 16.10.2003 challenging the levy of Transmission Charges on East Central Railway by PGCIL.
- Petitioner : Indian Railways
- Respondents : Power Grid Corporation of India Limited and Ors.
- Date of Hearing : 17.9.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Ms. Prerna Priyadarshini, Advocate, Indian Railways
Ms. Priyashree Sharma, Advocate, Indian Railways
Shri K. K. Jain, Indian Railways
Ms. Swapna Seshadri, Advocate, BRBCL
Shri Anand Ganesan, Advocate, BRBCL
Shri Rohit Chhabra, BRBCL
Shri Vijay Gulati, BRBCL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri A. A. Srivastava, PGCIL
Shri Gajendra Singh, POSOCO

Record of Proceedings

Learned counsels for the Petitioner and the Respondents, Bhartiya Rail Bijlee Company Limited and Power Grid Corporation of India Limited, made extensive arguments in support of their contentions by relying upon the provisions of Sharing



Regulations and the orders of the Commission and reiterated the submissions made in their respective pleadings.

2. On the request of the parties, the Commission allowed the Petitioner to file its written submission by 30.9.2019 and the Respondents were permitted to file their written submissions within one week thereafter. The Commission directed that the due date of filing written submissions should be strictly complied with.

3. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Law)**

